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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

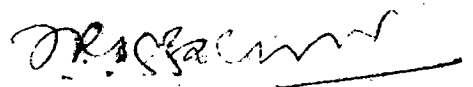
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NEW DELHI: THE 23rd May, 1974.

NOTIFICATION
INCOME-TAX

No. 325 (F.No. 404/133/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri K.P. Rana who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri J.H. Mehra made by Notification No. 303 (F.No. 404/133/74-ITCC) dated the 2nd May, 1974 is cancelled with effect from 25th May, 1974.

3. This notification shall come into force with effect from the 25th May, 1974.



(T.R. Aggarwal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 325 (F.No. 404/133/74-ITCC):

Copy forwarded to:

1. All Commissioners of Income-tax.
2. All Asst. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS (DE) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Chief Secretary, Govt. of Rajasthan, Jaipur.
7. The Accountant General, Rajasthan, Jaipur.
8. Shri P.D. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. All Sections/Officers in Board's office.
10. Bulletin Section (3 copies).
11. Record file.



(T.R. Aggarwal)

Deputy Secretary to the Government of India.

ADE.
No. 00/ITCC/130/218/ISR/74.